

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

IO W/SI Lucky Lama.

Shri D.S Kumar, Ld. Counsel for the complainant.

Shri P.K Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail moved on behalf of accused Radha.

Reply to the bail application filed by the IO.

Arguments heard on behalf of Ld. Counsels for accused as well as the complainant.

It is submitted by the IO that only accused Akash has joined the investigation whereas the other accused persons including the applicant have not joined the investigation.

IO also submits that she has given notice u/s 160 Cr.P.C to the applicant, however till date she has not joined the investigation.

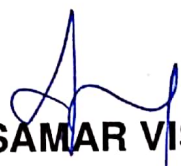
Considering the complex and grave nature of allegations against the applicant, she is directed to join the investigation so that proper investigation can be done regarding the allegations against her.

IO further submits that applicant may join the investigation tomorrow at 3 p.m.



Accordingly, the applicant is directed to join the investigation tomorrow at 3 p.m in the police station so that the investigation may proceed further.

In these circumstances, hearing on the bail application is deferred to 20.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 127/2019
Police Station : EOW West
State Vs. Tabrej Kamal
U/s 420/468/471/120B

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Animesh Bhola, Ld. Counsel for HDFC.

Shri Keshav Garg and Shri Mohit Sharma, Ld. Counsel for the applicant/accused.

IO is not present today.

IO be summoned for the next date.

Bail application be listed on 17.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 47/14
Police Station : Patel Nagar
State Vs. Guddu @ Imran S/o Mohd. Shahid
U/s 328/392/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Mohd. Ilyas, Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail for two months to accused Guddu @ Imran.

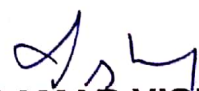
Reply to the bail application has already been filed.

As per reply filed by the IO, the accused has also been convicted in case FIR no. 103/2014 u/s 356/379/511 IPC PS Patel Nagar by the Ld. Magistrate vide order on sentence dated 29.03.2020.

The applicant is a convict in the present case i.e. FIR No. 47/14 PS Patel Nagar in which he is seeking interim bail.

Since accused / applicant is a convict, the present bail application is not maintainable. Accordingly, the application for grant of interim bail to accused Guddu @ Imran stands dismissed.

Application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

15.06.2020

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Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

IO W/SI Lucky Lama.

Shri D.S Kumar, Ld. Counsel for the complainant.

Shri P.K Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail moved on behalf of accused Radha.

Reply to the bail application filed by the IO.

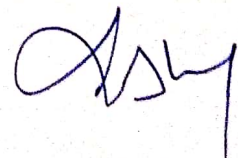
Arguments heard on behalf of Ld. Counsels for accused as well as the complainant.

It is submitted by the IO that only accused Akash has joined the investigation whereas the other accused persons including the applicant have not joined the investigation.

IO also submits that she has given notice u/s 160 Cr.P.C to the applicant, however till date she has not joined the investigation.

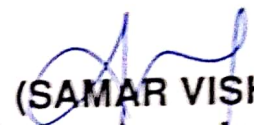
Considering the complex and grave nature of allegations against the applicant, she is directed to join the investigation so that proper investigation can be done regarding the allegations against her.

IO further submits that applicant may join the investigation tomorrow at 3 p.m.



Accordingly, the applicant is directed to join the investigation tomorrow at 3 p.m in the police station so that the investigation may proceed further.

In these circumstances, hearing on the bail application is deferred to 20.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No.118/2010
Police Station : Ranjit Nagar
State Vs. Afsar

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **18.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.23/2018
Police Station : Khayala
State Vs. Akbar Ali
U/s 302/323/411/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Reply to the interim bail application received.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **16.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.

Let death verification report of brother of accused be called from the investigating officer for the next date.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.700/2019
Police Station : Punjabi Bagh
State Vs. Bijender Singh

15.06.2020

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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **18.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Bail Application No. 1125
FIR No.71/2020
Police Station : Ranjit Nagar
State Vs. Rahul Gupta
Under Section : 498A/406/34 IPC

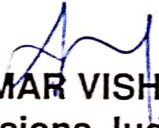
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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **17.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.269/2017
Police Station : Khyala
State Vs. Mohd Subhan
Under Section : 302/324/120B IPC

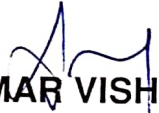
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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **18.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Bail Application No. 1177
FIR No.104/2020
Police Station : Nangloi
State Vs. Ajeet @ Monu

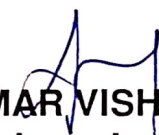
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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **17.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

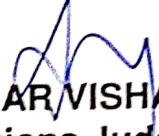
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The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **17.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Bail Application No. 1176
FIR No.104/2020
Police Station : Nangloi
State Vs. Ravi

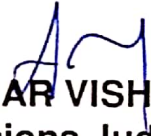
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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **17.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.338/2016
Police Station : Nangloi
State Vs. Maan Singh @ Lala
Under Section : 363/302/201 IPC

15.06.2020

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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **18.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.301/2019
Police Station : Crime Branch (West)
State Vs. Sonu
U/s 21 NDPS Act

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Sh. Deepak Ghai learned counsel for applicant / accused.

Reply to the interim bail application received.

At request, put up before the concerned Court on **16.06.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.03/2019
Police Station : Rajouri Garden
State Vs. Sunil @ Bhatura @ Vijay
U/s 394/397/411/34 IPC

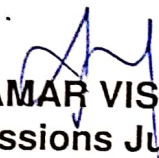
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The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Sh. Sunil Singh Tomar learned counsel for applicant / accused.

This is an application for interim bail of accused Sunil @ Bhatura @ Vijay. The judicial file is required for hearing of the interim bail application. Accordingly, concerned ahlmad is directed to place the file on **18.06.2020**.

Filing section be intimated to intimate the alhmad concerned.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.128/2020
Police Station : Moti Nagar
State Vs. Puneet
U/s 376/506/323 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Learned counsel for complainant.
Learned counsel for applicant / accused.
Complainant in person.

This is an application for extension of interim bail of accused Puneet on the ground of surgery of mother of the applicant. However, no medical document have been filed to which he sought some time to file the same.

At request, put up on 16.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.340/2019
Police Station : Tilak Nagar
State Vs. Ravi Singh
U/s 302 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Sh. R.R. Jha, learned Remand Advocate from DLSA for applicant / accused.

This is an application for interim bail of accused Ravi Singh on the ground that the applicant is suffering from tuberculosis. The judicial file is required for hearing of the interim bail application. Accordingly, concerned ahlmad is directed to place the file on **20.06.2020**.

Filing section be intimated to intimate the ahlmad concerned.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Application No. 843/2020
FIR No.322/2018
Police Station : Punjabi Bagh
State Vs. Ashwani @ Kaku
U/s 307/302/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Learned counsel for applicant / accused.

This is an application for extension of interim bail of accused Ashwani @ Kaku. The interim bail was granted to the applicant / accused vide order dated 27.05.2020, certified copy of which is on record.

It is stated in the application that the mother of the applicant is COVID positive and the applicant also has symptoms of the same. It is stated by the counsel for applicant that applicant's test for COVID-19 was conducted but the report has not been received.

Let the applicant file the report of this test through his counsel on the next date of hearing i.e. **25.06.2020**, till than his interim bail is extended on the same terms and conditions on which he was granted interim bail earlier.

Copy of this order be given dasti to the counsel for applicant/accused.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.469/2019
Police Station : Moti Nagar
State Vs. Paras Sharma

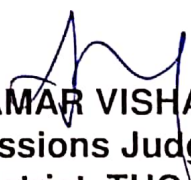
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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **19.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Bail application no. 1126
FIR No.71/2020
Police Station : Ranjit Nagar
State Vs. Sunita Gupta
U/s 498A/406/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Reply to the anticipatory bail application received.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **17.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

Application No. 791
FIR No.28/2018
Police Station : Moti Nagar
State Vs. Rattan Singh

15.06.2020

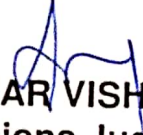
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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Reply to the interim bail application received.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **16.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.609/2015
Police Station : Khayala
State Vs. Rafat Ali

15.06.2020

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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

Reply to the interim bail application received.

Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **16.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.671/2015
Police Station : Patel Nagar
State Vs. Kunal Verma & Others
U/s 302 IPC
Applicant : Ismiel.

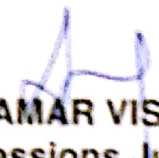
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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **16.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.291/2011
Police Station : Tilak Nagar
State Vs. Bayem Victor

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

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Video conferencing (CISCO Webex) of the Court is not working today, so hearing is deferred for **18.06.2020**.

Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

15.06.2020

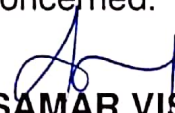
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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.
Sh. Harsh Vardhan Sharma, learned counsel for applicant / accused.

This is an application for interim bail of accused Sonu @ Nash.

Reply to the interim bail application filed by the investigating officer, according to which chargesheet has been filed in this case. The report of investigating officer also states that the accused has almost 16 cases against him. The judicial file is required for hearing of the interim bail application. Accordingly, concerned alhmad is directed to place the file on **19.06.2020**.

Filing section be intimated to intimate the alhmad concerned.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

FIR No.202/2018
Police Station : Tilak Nagar
State Vs. Arif @ Shokin

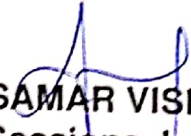
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Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State has requested to connect through video-conferencing (CISCO Webex). However, the same is not working in the court today.

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Let the learned counsel be informed telephonically about the next date of hearing.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
15.06.2020

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri R.N Sharma , Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail to accused Jasmeet Singh @ Ginni for a period of 45 days on the ground of illness of his mother. It is stated that mother of accused is suffering from Fibroid Uterus and requires surgery for the same.

Reply to the bail application is filed by the IO.

As per reply filed by the IO, mother of accused has been getting treatment from three different nursing homes. On 27.04.2020, she was advised surgery for her ailment by the doctor at Joy Nursing Home, however thereafter she did not visit the said hospital for further follow ups. Further, mother of accused also visited the Gynecologist at Daya Dutt Vashist Hospital on 09.09.2019 and 28.10.2019, however at present she is also not getting treatment from said hospital. Furthermore, as per report of MKW Hospital, mother of accused was getting treatment from that hospital in the year 2018-2019.

From the reply filed by the IO, it is clear that at present mother of accused is not under treatment from any of the above-said hospitals. Moreover, no date for any kind of surgery has been mentioned in the application as well as in the reply filed by the IO.



Considering the seriousness of allegations as well as the fact that the bail application does not contain any ground worth consideration for accepting the same, the application for grant of bail to accused/applicant Jasmeet Singh @ Ginni stands dismissed.

Application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 183/2020
Police Station : Paschim Vihar
State Vs. Rohit
U/s 376/366/328/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

IO W/SI Lucky Lama.

Shri D.S Kumar, Ld. Counsel for the complainant.

Shri P.K Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail moved on behalf of accused Dharampal.

Reply to the bail application filed by the IO.

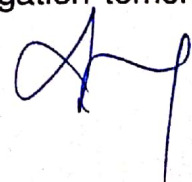
Arguments heard on behalf of Ld. Counsels for accused as well as the complainant.

It is submitted by the IO that only accused Akash has joined the investigation whereas the other accused persons including the applicant have not joined the investigation.

IO also submits that she has given notice u/s 160 Cr.P.C to the applicant, however till date he has not joined the investigation.

Considering the complex and grave nature of allegations against the applicant, he is directed to join the investigation so that proper investigation can be done regarding the allegations against him.

IO further submits that applicant may join the investigation tomorrow at 3 p.m.



Accordingly, the applicant is directed to join the investigation tomorrow at 3 p.m in the police station so that the investigation may proceed further.

In these circumstances, hearing on the bail application is deferred to 20.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

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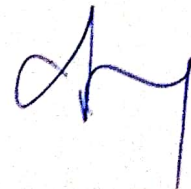
Arguments heard on behalf of Ld. Counsels for accused as well as the complainant.

It is submitted by the IO that only accused Akash has joined the investigation whereas the other accused persons including the applicant have not joined the investigation.

IO also submits that she has given notice u/s 160 Cr.P.C to the applicant, however till date he has not joined the investigation.

Considering the complex and grave nature of allegations against the applicant, he is directed to join the investigation so that proper investigation can be done regarding the allegations against him.

IO further submits that applicant may join the investigation tomorrow at 3 p.m.



Accordingly, the applicant is directed to join the investigation tomorrow at 3 p.m in the police station so that the investigation may proceed further.

In these circumstances, hearing on the bail application is deferred to 20.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Ms. Kanchan Diwan, Ld. Counsel for the applicant/accused.

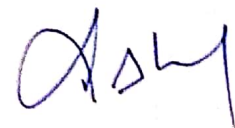
This is an application for grant of regular bail to accused Rajesh.

Reply to the bail application filed.

It is stated in the application that accused is in judicial custody since 12.04.2019. Further, mother of accused is a heart patient and there is no one at home to look after her. It is further stated that no recovery has been effected from the accused and other co-accused persons have already been granted bail. It is prayed that accused may be released on bail.

As per reply filed by the IO, accused alongwith other co-accused persons, is alleged to have robbed cash amount of Rs. 39,00,000/- from the complainant at gun point. Further, the vehicle used in commission of offence i.e. Mauriti Brezza Car bearing no. DL 8CAX 3848 was also recovered at the instance of accused. It is also mentioned in the reply that accused is also involved in 15 criminal cases and is BC of PS Swaroop Nagar.

As per medical certificate of mother of accused which has been obtained by the IO from the hospital on 12.06.2020, she was examined by the doctor and was prescribed medicine and was advised three days' bed rest.



Considering the seriousness of allegations as well as the fact that the bail application does not contain any ground worth consideration for accepting the same, the application for grant of regular bail to accused/applicant Rajesh stands dismissed.

Application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 0423/19
Police Station : Rajouri Garden
State Vs. Sewa Ram @ Siya
U/s 376(2)(n)/ 328/506 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Ms. Rajshree Sharma, Ld. Counsel for the applicant/accused.

Fresh application for grant of interim bail to accused Sewa Ram @ Siya has been filed.

IO be summoned to file reply on the next date.

Let the file be also called from the court concerned through the Ahlamd for 19.06.2020.

Concerned Ahlmad be informed through Filing Section.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 1525/20174
Police Station : Rajouri Garden
State Vs. Ashok Yadav
U/s 326A/392/394/397/411/120B/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Vivek Aggarwal, Ld. Counsel for the applicant/accused.

This is an application for extension of interim bail of accused Ashok Yadav on the medical ground of his mother.

Medical documents of mother of accused are annexed with the bail application.

Let the said medical documents be got verified from the concerned police station for the next date.

Till then, the interim bail of accused Ashok Yadav stands extended on the previous terms and conditions.

IO be summoned with direction to verify the medical documents of mother of accused by the next date.

Be listed on 20.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 762/14
Police Station : Khyala
State Vs. Ramesh @ Mukesh Etc
U/s 324/308/34 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

None for the applicant/accused.

None has appeared on behalf of accused / applicant since morning though awaited. It is already 1.20 p.m.

Perusal of record shows that on 30.03.2020, Ld. Counsel for accused / applicant appeared in the court, however thereafter on 31.03.2020, 01.05.2020 and even on 29.05.2020 none appeared on behalf of accused/applicant. It appears that accused does not want to pursue the bail application.

In the given circumstances, the bail application of accused Mukesh @ Ramesh is dismissed for non-prosecution.

Bail application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 33/2015

Police Station : Ranjeet Nagar

State Vs. Mohd. Yusuf

U/s 392/397/411/34 IPC & 25/27/54/59 Arms Act

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.
Shri P.K Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail for a period of 45 days to accused Mohd. Yusuf on the ground of treatment of his minor children and wife.

IO has filed the conduct certificate in respect of accused.

I have gone through the case file as per which entire evidence has already been recorded and the case is at its final stage. All other accused are already on bail.

Keeping in view the facts and circumstances of the case and considering the reasons given in the bail application in the current prevailing situation, accused Mohd. Yusuf is granted interim bail for 45 days i.e. from 15.06.2020 to 29.07.2020 on furnishing personal bond and surety bond of Rs. 50,000/-.

Accused/applicant shall surrender before the concerned Jail Authorities on 29.07.2020 before 5 p.m.

Copy of this order be sent to the Jail Superintendent.

At request, copy be also given Dasti.

Application stands disposed off accordingly.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

15.06.2020

FIR No. 423/19
Police Station : Moti Nagar
State Vs. Mohd. Ali Hussin @ Bantha
U/s 20 NDPS Act

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Deepak Ghai, Ld. Counsel for the applicant/accused.

This is an application for extension of interim bail of accused Mohd. Ali Hussin @ Bantha for a further period of 45 days.

Ld. Counsel for accused has filed copy of order dated 08.06.2020 vide which the interim bail granted to accused on 23.04.2020 was further extended till today i.e. 15.06.2020.

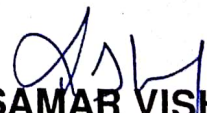
Keeping in view the current prevailing situation, the interim bail of accused Mohd. Ali Hassan @ Bantha is further extended for 45 days subject to same terms and condition as mentioned in order dated 23.04.2020.

Accused/applicant shall surrender before the concerned Jail Authorities on 29.07.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

Application stands disposed off accordingly.

At request, copy be also given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

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Shri Yashpal Jolly, Ld. Counsel for the applicant/accused.

This is an application for pre-arrestment of bail application of accused Jaspal Singh.

Reply filed.

Ld. Counsel for accused submits that he does not to press the application under consideration and wants to withdraw the same.

In view of the submission of Ld. Counsel, the application for pre-arrestment of bail application of accused Jaspal Singh stands dismissed as withdrawn.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 504/20
Police Station : Khyala
State Vs. Akash
U/s 376 IPC

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Mani Chaudhary, Ld. Counsel for the applicant/accused.

This is an application for grant of interim compensation to applicant.

Matter is stated to be pending before the Shri G.N Pandey, Ld. ASJ.

Be listed before the concerned court for consideration on 17.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

FIR No. 195/2018
Police Station : Mianwali Nagar
State Vs. Pankaj @ Dinesh
U/s 307/34 IPC & 25/27/54/59 Arms Act

15.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State has requested to connect through Video-Conferencing (CISCO Webex), however the same is not working in the court today.

Shri Indu Bhushan, Ld. Counsel for the applicant/accused.

Fresh bail application for grant of interim bail to accused Pankaj @ Dinesh received.

Notice be issued to IO for filing reply on the next date.

Be listed on 18.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
15.06.2020

15.06.2020

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IO W/SI Lucky Lama.

Shri D.S Kumar, Ld. Counsel for the complainant.

Shri P.K Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail moved on behalf of accused Radha.

Reply to the bail application filed by the IO.

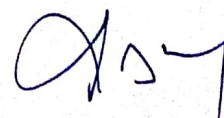
Arguments heard on behalf of Ld. Counsels for accused as well as the complainant.

It is submitted by the IO that only accused Akash has joined the investigation whereas the other accused persons including the applicant have not joined the investigation.

IO also submits that she has given notice u/s 160 Cr.P.C to the applicant, however till date she has not joined the investigation.

Considering the complex and grave nature of allegations against the applicant, she is directed to join the investigation so that proper investigation can be done regarding the allegations against her.

IO further submits that applicant may join the investigation tomorrow at 3 p.m.



Accordingly, the applicant is directed to join the investigation tomorrow at 3 p.m in the police station so that the investigation may proceed further.

In these circumstances, hearing on the bail application is deferred to 20.06.2020.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

15.06.2020

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Reply to the bail application filed by the IO.

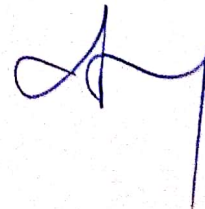
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04 West District, THC Delhi
15.06.2020